

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 116
(IB)-275(ND)/2019

IN THE MATTER OF:

Central Bank of India

...

Applicant/Petitioner

Vs

M/s. Abhinav Steel and Power Ltd.

...

Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016, CIRP.

Order delivered on 02.12.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the ITD

Ms. Lakshmi Gurung and Mr. Adeeba Mujahid,
Sr & Jr Standing Counsel for Income Tax
Department along with Ankit Singh, Adv.

For the Respondent

Mr. Sanjay Bajaj & Mr. Rajat Prakash, Advs.

For the RP

Mr. GP Madan, Mr. Vinod Chaurasia & Mr.
Sharavan Vishnoi, Advs.

For the CoC

Mr. Sanjay Bajaj & Mr. Rajat Prakash, Advs.

ORDER

List IA-4562 & IA-4845/2020 along with other pending applications for hearing on **07.12.2020**.

sd/-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

sd/-

MEMBER (TECHNICAL)